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Title: Need to accord constitutional status to National Commission for Other Backward Classes.

DR. A. SAMPATH (ATTINGAL): Sir, even after the implementation of the Mandal Commission Report and the Government of India Order of 1991, the Other Backward Classes are denied of the social and economic justice, which is enshrined in the Constitution of India. It is estimated that more than 50 per cent of the population of India belong to the category of Other Backward Classes. The National Commission for Other Backward Classes established in the year 1993 lacks adequate powers and hence the social justice principles enshrined in the Constitution of India still remain a dream. The implementation of the Mandal Commission Report naturally necessitates a powerful and efficient National Commission for Other Backward Classes, which is yet to be promulgated by necessary constitutional amendments.

Hence, I urge upon the Government of India to initiate immediate steps for the creation of a National Commission for Other Backward Classes on the model of the SC/ST Commission with constitutional status at the earliest.

Thank you.